

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.34/RP/2018
in Petition No. 229/MP/2017**

Subject : Petition for review of the order dated 20.7.2018 in Petition No. 229/MP/2017 under Section 94 of the Electricity Act, 2003 read with Order 47 Rule 1 of the CPC and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 12.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Power Company of Karnataka Limited (PCKL)

Respondent : NTPC Vidyut Vyapar Nigam Limited (NVVNL)

Parties present : Shri Darpan K.M., Advocate for PCKL
Shri M.G.Ramachandran, Advocate for NVVNL
Ms. Poorva Saigal, Advocate for NVVNL
Ms. Anushree Bardhan, Advocate, NVVNL
Shri Nishant Gupta, NVVNL
Shri Anurag Gupta, NVVNL

Record of Proceedings

Learned counsel for the Review Petitioner requested for time to file rejoinder to the reply filed by the Respondent, NVVNL. Learned counsel for the Respondent had no objection in this regard.

2. After hearing the learned counsel for the Review Petitioner, the Commission directed the Petitioner to file its rejoinder, on or before 26.2.2019 with an advance copy to the Respondent. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Commission directed NVVNL not to take any coercive measure till the next date of hearing.

4. The Review Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

